

### Statement

*Statement showing names of Directors belonging to Scheduled Caste/Scheduled Tribe on the Boards of Directors of 17 Nationalised Banks.*

S.No.	Name of the Bank	Name of the Director	Whether belongs to Scheduled Caste/Scheduled Tribes
1.	Central Bank of India	Shri Dayarambhai Jannadas Vaishnav	Scheduled Caste
2.	Bank of India	Shri Jaidev Baghel	Scheduled Tribe
3.	Punjab National Bank	Dr. Bhanu Prasad Pandya	Scheduled Caste
4.	Bank of Baroda	Shri Bhag Singh	Scheduled Caste
5.	Punjab and Sind Bank	Smt. Jamuna Solanky	Scheduled Caste
6.	Canara Bank	Dr. N.D. Kamble	Scheduled Caste
7.	United Bank of India	Shri Horen Jones R'Jeen	Scheduled Tribe
8.	Deccan Bank	Shri Kalidas Parmar	Scheduled Caste
9.	Syndicate Bank	Dr. Ishwar G. Chavan	Scheduled Caste
10.	Union Bank of India	Dr. K.D. Vasava	Scheduled Tribe
11.	Allahabad Bank	Shri Dinesh Chandra Barman	Scheduled Tribe
12.	Indian Bank	Shri A. Ponnudurai	Scheduled Tribe
13.	Bank of Maharashtra	Shri Ramesh Jivan Bansod	Scheduled Caste
14.	Indian Overseas Bank	Shri Ram Charan	Scheduled Caste
15.	Corporation Bank	Shri T. Babu Master	Scheduled Caste
16.	New Bank of India	Shri Daulat Ram Negi	Scheduled Tribe
17.	Oriental Bank of Commerce	Shri Narendra Pratap Singh	Scheduled Tribe

### Acquisitions of the Property of Sanchaita for Equitable Distribution among Depositors

8176. PROF. RUP CHAND PAL: Will the Minister of FINANCE be pleased to state:

(a) whether the State Government of West Bengal has suggested to the Union Government the enactment of a law to enable the Centre for the acquisition of the property of the Sanchaita for equitable distribution among the depositors;

(b) if so, whether Government are going to introduce a Bill in this behalf in this session of Parliament;

(c) if not, the reasons therefor; and

(d) measures being thought of by the Central Government to protect the interest of the depositors of the Sanchaita?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). The State Government of West Bengal has forwarded a copy of a special law enacted in 1948 by the then State Government of Mysore for consideration whether a similar law could be enacted by the Central Government in relation to M/s Sanchaita Investments of Calcutta. This proposal, alongwith other matters arising out of recent judgement of the Hon'ble Supreme Court, is being examined, in consultation with the Ministry of Law.